THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-I/544

Dated Shillong, the 20th August, 2025

In partial modification of earlier notice issued vide NO.HCM.III/166/2019-Judl./Part-I/543 Dated Shillong, the 18th August, 2025, it is hereby notified for the information of all concerned that:-

On 21 st August, 2025,	
Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee.	Shall sit together and take up urgent matters, if any, from the list and determination of DIVISION BENCH-I and II.
Hon'ble Mr. Justice B. Bhattacharjee.	In addition to His Lordship's list and determination, shall take up urgent matters, if any, from the list and determination of Hon'ble Mr. Justice H.S. Thangkhiew.
Urgent matters, if any, against judgment(s)/order(s) passed by the Single Bench of Hon'ble Mr. Justice	
W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee may be intimated to the Joint Registrar (Listing)	
and the matter will be listed on the next sitting of the appropriate Bench.	

The earlier notice still applies and sitting of the Benches for taking up urgent matters on 22nd and 25th August, 2025 remains unchanged.

By Order,

JOINT REGISTRAR (LISTING)

Dated Shillong, the 20th August, 2025

Memo NO.HCM.III/166/2019-Judl./Part-I/544-A Copy to: -

- The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S. to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A. to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service) –cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Deputy Solicitor General/Central Government Counsel, High Court of Meghalaya, Shillong for

favour of kind information.

- 9. The President/Secretary, High Court Bar Association, Shillong for favour of kind information.
- ,10. All Court Masters/Court Officers concerned for information and necessary action.
- 11. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.

13. Office File.

JOINT REGISTRAR (LISTING